

PRINCIPAL BENCH NEW DELHI.

CCP 365/92 in OA 1291/91 DATE OF DECISION: 23.2.1993

K.P. Dehare.

... Petitisner.

Versus

Shri N. Biswas, Secretary (TD & DG(TD), Dt. General of Tech. Development, New Delhi & Ors. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... Petitioner present in person.

For the Respondents.

... Shri N.S. Mehta, Sr. Standing Counsel.

JUDGEMENT (DRAL)

(By Hen'ble Mr. Justice V.S. Malimath, Chairman)

We accept the statement of the learned counsel for the respondents that a cheque of Rs.1698/- has been sent to the petitioner on 19.2.1993. The petitioner says that he has not yet received the same. As there is evidence to show that the cheque has been sent by registered post on 19.2.1993, we have reason to believe that it would be served on the petitioner very shortly. According to the petitioner, there is also/balance amount of Rs.124/- due. The counsel for the respondents submitted that this is a very small matter. He made a statement that if such amount is is due to be paid to the petitioner, he will instruct the department to make good the balance amount also.

2. Recording the statement of Shri Mehta, these proceedings are dropped.

(I.K. RASGETRA) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN